



GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT; HOME DEPARTMENT  
SRINAGAR/JAMMU

**NOTIFICATION**  
Jammu, the 15<sup>th</sup> April, 2019

SRO:-288 Whereas, on 01.06.2017 during Naka checking one white colour Wagonr Vehicle bearing registration No. JK 15 6569 was intercepted at Khusarpura Shahgund in which 05 persons were boarding including driver who were questioned and they disclosed their names 1. Bashir Ahmad Mir (Driver) S/o Ab. Ahamd Mir R/o Parabal Hajin 2. Mohd Younis Bhat S/o Sonullah Bhat R/o Gundjhangeer 3. Shabir Ahmad Dar S/o Ab Majeed Dar R/o Gundjhangeer 4. Hilal Ahmad Parray S/o Gh Ahmad Parray R/o Kochak Mohalla Hajin 5. Sonuallah Dar S/o Gh. Ahmad R/o Gundjhangeer Hajin. The extensive search of the vehicle/personal search of these persons were conducted and it was found that each person possessed 02 grenades in a concealed manner. Besides, 02 AK-47 Magazine and 27 Rds. of AK-47 rifle were recovered from beneath driver's seat. All the accused persons and the vehicle were immediately taken into the custody. During preliminary interrogation accused persons revealed that they alongwith Inayat Ahmad Parray S/o Mohammad Akber Parray R/o Hajin were working with the terrorist group of LeT as OGW's. They came in a contact with Anayat at Hajin town who had given them this consignment for distribution among LeT operative in areas of Shahgund and Gundjhangeer. The accused persons were apprehended with illegal Arms/Ammunition and during the course of investigation the accused disclosed that they were working with militants of banned LeT outfit and no plausible explanation was provided by them for the recovery effected from their possessions; and

2. Whereas, a case FIR No. 34/2017 U/S 7/25 I.A Act and Section 18 of ULAP Act was registered in Police Station, Hajin and investigation taken up; and
3. Whereas, the recovery of Arms/ Ammunition from the possession of the accused persons and the statements of witnesses, prima facie, a case is made out against the accused persons U/S 18,20 & 39 UAPA; and
4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused namely 1. Bashir Ahmad Mir S/o Ab. Ahad Mir R/o Paribal Hajin 2. Mohammad Younis Bhat S/o Sonuallah Bhat R/o Gundjhangeer 3. Shabir Ahmad Dar S/o Ab. Majeed Dar R/o Gundjhangeer 4. Hilal Ahmad Parray S/o Gh. Ahmad Parray R/o Kochak Mohalla, Hajin 5. Sonuallah Dar S/o Gh. Ahmad R/o Gundjhangeer Hajin 6. Inayat Ahmad Parray S/o Mohammad Akbar Parray R/o Hajin for the commission of offences punishable U/S 18,20,39 of Unlawful Activities (Prevention) Act arising out of FIR No. 34/2017 Police Station, Hajin.

By Order of the Government of Jammu and Kashmir.

Sd/-

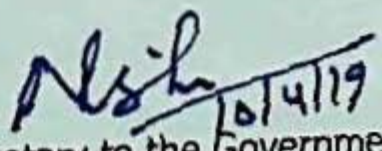
Principal Secretary to the Government  
Home Department

Dated:- 15.04.2019

No. Home/Pros/57/2018

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No(s). Legal/San-32/S/2018/62675-78 dated 15.09.2018 & No. Legal/Sanc-32/S/2018/73646-47 dated 14.11.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
10/4/19  
Under Secretary to the Government  
Home Department